

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.60/(MAH)/2009  
CA No. 265/2012 & 34/2015





CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: M/s. TAGR Dredging and Marine Engg. Pvt. Ltd.  
V/s.  
Mr. Budhpal Singh Bhati

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	B.B. Parikh	Advocate for	
	Dr. Deepthi Narkesh	Resp. no. 1 & 2	
2)	Ashish Kamdar	petitioner	
	Gyristh Kamdar	—	

**COMMON ORDER**

**TCP No.60/397-398/CLB/MB/MAH/2009**

**TCP No.64/397-398/CLB/MB/MAH/2009**

1. The Learned Counsel for Petitioner is present.
2. Because of the non-availability of the Learned Counsel Mr. Rishab Shah for Respondents, the matter cannot be proceeded.
3. It is hereby observed that the Learned Representative is expected to be present at 10.30 AM to represent the matter. Adjourned to **11.04.2017** for final hearing.

Sd/-

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**

08.03.2017.